

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

.....

New Delhi, the 17th March, 1986.

NOTIFICATION
INCOME-TAX

No. *6620* (F.No.203/93/85-ITA.II) : In continuation of this Office Notification No.5736 (F.No.203/245/82-ITA.II) dated 31.3.1984, it is hereby notified for general information that the Institution mentioned below has been approved by Department of Scientific & Industrial Research, New Delhi, the Prescribed Authority for the purposes of clause (iii) of sub-section (1) of Section 35 (Thirty five/One/Three) of the Income-tax Act, 1961 read with Rule 6 of the Income-tax Rules, 1962 under the category "Institution" subject to the following conditions:-

- 1) That the National Labour Law Association, New Delhi will maintain a separate account of the sums received by it for scientific research.
- ii) That the said Institute will furnish annual returns of its scientific research activities to the Prescribed Authority for every financial year in such forms as may be laid down and intimated to them for this purpose by 30th April each year.
- iii) That the said Institute will submit to the Prescribed Authority by 30th June each year a copy of their audited annual accounts showing their total income and expenditure and balance sheet showing its assets liabilities with a copy of each of these documents to the concerned Commissioner of Income-tax.
- iv) That the said Institute will apply to Central Board of Direct Taxes, Ministry of Finance, (Department of Revenue New Delhi, 3 months in advance before the expiry of the approval for further extension. Applications received after the date of expiry of approval are liable to be rejected.

INSTITUTION

"National Labour Law Association, B-36, N.D.S.E.
Part-II, New Delhi-110 049."

This Notification is effective for a period from 1.4.1985 to 31.3.1988.

Garish Dave
(Garish Dave)

Under Secretary to the Government of India

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